

MADRAS—POLICE MAGISTRATES ACT 1849

ACT No. VIII. of 1849

(Rep., Act 13 of 1856)

[12th May, 1849.]

Passed by the Hon'ble the President of the Council of India in Council on the 12th May, 1849.

An Act for the assimilating the Penal Jurisdiction of Police Magistrates at Madras to that of Justices of the Peace at Calcutta.

WHEREAS it is expedient to apply the provisions of the Acts No. XXI. 1839 and No. III. 1842, to the Town of Madras, It is enacted as follows:

I. All powers given by Act No. Act No. XXI. 1839, or Act No. III. 1842, any Justice of the Peace for the Town of Calcutta, for the trial and punishment of certain simple Larcenies and other Felonies within the River Hooghly, may be exercised by and Justice of the Peace, appointed to be a police Magistrate for the Town of Madras, for the Town of Madras, and the like assaults on board of any Merchant Ship in the Madras Roads.

II. In execution of the powers of the said Acts by any Police Magistrate for the Town of Madras, the said Acts shall be read as if the Town of Madras, and Supreme Court of Judicature at Madras, were severally mentioned therein instead of the Town of Calcutta, and Supreme Court of Justice at Calcutta; and as if the Madras Roads were mentioned therein instead of the River Hooghly or the mouths thereof.
